

faceted approach to address the issues besieging the State such as terrorism, infiltration, Pakistan factor, political polarization etc. The Government have initiated several actions from time to time for resolving the above issues emanating from the domestic and external factors. Towards the domestic front, the Government in tandem with the State Government have adopted a multi-prolonged approach to contain cross border infiltration in Jammu and Kashmir, which includes, *inter-alia*, strengthening of border management and multi-tiered and multi-modal deployment along international border/line of control and infiltration routes, improved intelligence and operational coordination and pro-active action against the terrorists within the State. The counter infiltration efforts are reviewed periodically at various levels in the State Government and in the Central Government.

The bilateral talks held next day between the Prime Minister of India and Pakistan following the swearing-in ceremony of the Indian Government on 26th May, 2014, it was agreed that Foreign Secretaries of both the countries would get in touch to explore the possibility of how to move bilateral relations between the two countries forward. Our Prime Minister further emphasized the importance of maintaining peace and tranquility at the borders and upholding the sanctity of the Line of Control (LoC).

Further, in the Budget of 2014-15, introduced in the Parliament on 10th July 2014, ₹ 500 crores have been earmarked for rehabilitation of Kashmir Migrants.

(c) and (d) During the Second Round Table Conference held in Srinagar on May 24-25, 2006, the Prime Minister suggested the setting of five Working Groups. Working Group (WG) I to V have submitted their recommendations on various issues of Jammu and Kashmir, in January, 2007 (WG I & II), March, 2007 (WG III & IV) and December, 2009 (WG V). The key recommendations having impact on well being of various segments in the State of J&K have been implemented.

Maining peace and harmony in BTAD area

1578. SHRI SANTIUSE KUJUR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the immediate major steps Central Government has taken to maintain peace and harmony and safeguard the life and property of the people in the Bodoland Territorial Autonomous District (BTAD) area;

(b) whether the search and seizure of possession of illegal arms, and ammunitions is in process;

(c) if so, the details of arms siezed and persons held till date in BTAD area;

(d) the total number of families of victims of ethnic clashes identified by Government of Assam in BTAD area, area-wise, details in last three years; and

(e) the steps taken for distribution of relief and grants by Government of Assam and Central Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) to (e) Information is being collected and will be laid on the Table of the House.

Action taken against defaulting NGOs

1579. SHRI ANIL MADHAV DAVE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the list of Non-Governmental Organizations (NGOs) which have received foreign aid under various heads like education, health, sanitation, Corporate Social Responsibility (CSR) etc., during the last three years;

(b) the details of such NGOs with amount received, names of donor organisation and countries during the last three years;

(c) whether these NGOs have submitted audited accounts during the financial year of said period; and

(d) the action taken by Government on defaulting NGOs?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) The purpose-wise details of the Associations which have reported receiving foreign aid during the last three years *i.e* 2009-10, 2010-11 and 2011 -12 are given in Statement-I (*See* below).

Further, details of these organizations with donors are available on this Ministry's website <http://mha1.nic.in/fcra.htm>

(c) Submission of Annual Returns is mandatory as Section 18 of the FCRA, 2010 and the return must be submitted within nine months of the closure of the financial year *i.e* before 31st December of the following financial year as per Rule 17 of FCRR, 2011 and NGOs are filing their Annual Returns.

(d) Notices are issued from time to time to defaulting associations for furnishing mandatory annual return in the prescribed proforma along with its proof of submission